

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 912
TO BE ANSWERED ON 07th FEBRUARY, 2022**

Implementation of Right to Free and Compulsory Education Act

912. SHRI KANUMURU RAGHU RAMA KRISHNA RAJU:

Will the Minister of EDUCATION be pleased to state:

- (a) whether it is a fact that Right to Free and Compulsory Education(RTE) Act has not been implemented by the State Governments as per the norms of the Union Government;
- (b) if so, the details thereof;
- (c) the States which are not implementing the Act as per the norms; and
- (d) the action being taken by the Government to make them comply with the laid down norms?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(DR. SUBHAS SARKAR)

(a) to (d): The Right to Free and Compulsory Education (RTE) Act, 2009 effective from 1st April, 2010 is applicable to all States and UTs and mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighborhood school.

Education is in the concurrent list of the Constitution and majority of the schools are under the domain of the respective State and UT Government which is the appropriate government under the RTE Act, 2009. Ministry of Education issues various advisories/ guidelines to all the States/UTs to ensure the implementation of all the provisions of the RTE Act, 2009 in their respective jurisdiction from time to time.
